

**FIR No. 123/2010**  
**PS Pandav Nagar**  
**State Vs. Firoz @ Mullah**  
**U/s 382/34 IPC**

**Application No. 1**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Sh. S.K. Gaur, Ld. LAC for the applicant/accused.

This is an application seeking interim bail on behalf of the applicant/accused.

Reply has already been filed by the IO.

As per report of the IO, present applicant/accused is involved in three criminal cases, including the present one. Moreover, the allegations against the applicant/accused are for offence under Section 382 IPC, which is punishable with rigorous imprisonment for a term which may extend to ten years. Accordingly, the present applicant/accused is not covered under the criteria laid down as per the recommendations of the Hon'ble HPC of the Hon'ble High Court of Delhi. Present application is, accordingly, dismissed and stands disposed of.

A copy of this order be sent to the Ld. Counsel for the applicant/accused on his e-mail id or whatsapp number. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.

Original application along with vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)**  
**CMM (East), KKD, Delhi/28.05.2021**

**Mohan Singh Vs. Sanjay Kumar**  
**PS Pandav Nagar**  
**U/s 156(3) Cr.P.C.**

**Application No. 2**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.  
None for the applicant.

IO/SI has filed his report stating that he was suffering from corona during the last month. Perusal of the earlier replies filed by this IO Sonu Singh shows that investigation of the present matter was marked to him in May, 2020. Despite lapse of one year, no investigation has been done by him as there is no mention of any investigation done by him.

There is a possibility that investigation is deliberately being delayed for extraneous considerations. Under these circumstances, SHO, PS Pandav Nagar is directed to change the IO of present matter and depute some other investigating officer for carrying out investigation. SHO concerned shall file detailed reply on the next date of hearing mentioning reasons for non-completion of investigation, despite the fact that FIR was registered in the year 2016. The said reply shall be duly forwarded by the ACP concerned.

Be put up on 22.06.2021.

A copy of this order be sent to concerned SHO for information and compliance. Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)**  
**CMM (East), KKD, Delhi/28.05.2021**

**Mr. Harish vs. Ms. Pinki @ Neha etc.**  
**PS Kalyanpuri**  
**U/s 156(3) Cr.P.C.**

**Application No. 3**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Ld. Counsel for the applicant.

Fresh reply has not been filed by the IO concerned.

IO is directed to file fresh reply on the next date of hearing. It is further clarified that the reply should not be a reproduction of earlier replies.

A copy of the said reply be also supplied to the counsel for the applicant.

Be put up on 14.06.2021. IO be also called.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)**  
**CMM (East), KKD, Delhi/28.05.2021**

**Mr. Harish vs. Mr. Pinki @ Neha etc.  
PS Kalyanpuri**

**Application No. 4**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Ld. Counsel for the applicant.

This is an application for preservation of certain call detail records. As per earlier reply filed by the IO, he shall be filing the CDRs of those mobile numbers as stated in the application along with charge sheet.

However, in the application, the applicant has also sought preservation of the CDR of SI Amit Kumar regarding which the reply of the IO is silent. At this stage, Ld. Counsel for the applicant submits that he is not pressing for the preservation of the CDR of SI Amit Kumar and his application may be disposed of in terms of the reply of the IO.

Accordingly, the application stands disposed of. IO shall do the needful as replied by him in his report and preserve the call records.

Copy of reply of the IO be supplied to the Counsel for the applicant. A copy of this order be sent to the IO for information and compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/28.05.2021**

**Siddharth Vasudev & Ors Vs. State (NCT of Delhi) Application No. 5**  
**Through EOW & Ors.**  
**PS EOW, Mandir Marg, Delhi.**  
**FIR No. 118/2020**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Ld. Counsel for the applicant/accused.

Arguments heard on the point of maintainability of the application.

Be put up for orders on 29.05.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)**  
**CMM (East), KKD, Delhi/28.05.2021**

**e-FIR No. 019004/2020**  
**PS Pandav Nagar**  
**State Vs. Zulfikar**

**Application No. 6**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.  
None for the applicant/accused.  
Be put up on 05.07.2021.  
Let notice be issued to the accused as well as his surety for the date fixed.  
Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)**  
**CMM (East), KKD, Delhi/28.05.2021**

**MIsc. CrI. No. 60/2019**

**Application No. 7**

**Shubham Housing Development Finance Company**

**Vs.**

**Mohd. Salauddin & Anr.**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr.           None.

This is an application moved by the Debtor seeking restraining of the Court Receiver from taking possession of his property along with prayer to initiate proceedings under Section 340 Cr.P.C against the Creditor Company.

Perusal of the record shows that none has appeared on behalf of the applicant/Debtor to address arguments in the application, and even on the previous dates of hearing, none had appeared for or on behalf of the applicant/Debtor. It appears that the applicant does not want to pursue this application. Consequently, the present application stands dismissed in default for non-appearance as well as non-prosecution.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)**  
**CMM (East), KKD, Delhi/28.05.2021**

**MIsc. CrI. No. 60/2019**

**Application No. 8**

**Shubham Housing Development Finance Company  
Vs.  
Mohd. Salauddin & Anr.**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr.           None for the applicant.

This is an application seeking extension of time for taking over possession of the property of Debtor/non-applicant. It is stated in the application that the debtor has not complied with order dated 15.03.2021 passed by the DRT, whereby he was directed to deposit a sum of Rs.2 Lacs before the applicant/Creditor Company before 31.03.2021 and rest of the amount before 30.06.2021.

As none is present, matter is adjourned to 16.06.2021. Last and final opportunity is granted to applicant.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/28.05.2021**



**Misc. CrI. No. 24/2020**  
**Cholamandalam Inv. & Fin. Co.**  
**Vs.**  
**Prasenjit Bera & Anr.**

**Application No. 9**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr.           None for the applicant/Debtor.

              None for non-applicant/Creditor.

None of the parties is present. Accordingly, the matter is adjourned to 08.07.2021 by way of last and final opportunity to the parties concerned. It is clarified that in case of non-appearance of the parties on the NDOH, the Court shall dispose of the present application as per the material available on record without granting any further adjournment.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)**  
**CMM (East), KKD, Delhi/28.05.2021**

**FIR No. 98/2017**  
**PS Pandav Nagar**  
**State Vs. Balmiki Prasad & Ors.**  
**U/s 392/448/506/34 IPC.**

**Application No. 10**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

None for the applicant.

This was an application for calling status report. It is reported by the Court staff that the chargesheet has already been filed in this case on 17.05.2021. Consequently, the present application has become infructuous. The same is, accordingly, disposed of.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)**  
**CMM (East), KKD, Delhi/28.05.2021**

**Application No. 11**

**Meena Aggarwal Vs. State (NCT of Delhi)  
U/s 156(3) Cr.P.C.**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Ld. Counsel for the applicant/accused.

Reply not filed by the IO.

IO is directed to appear in person on the next date of hearing along with his reply to the application as well as with his explanation regarding non-filing of reply on the earlier dates of hearing. IO shall also file reply to the prayers made in Para A to D of the prayer clause of the present application.

Be put up on 21.06.2021. Copy of order be sent to IO.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/28.05.2021**

**FIR No. 499/2020**  
**PS Kalyanpuri**  
**State Vs. Om Sharan & Nanhe**  
**U/s 25 Arms Act.**

**Application No. 12**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Sh. S.N. Jha, Ld. LAC for the applicant/accused.

This is an application of accused seeking interim bail. Reply filed by the IO.

Heard on the bail application.

Accused is said to be involved in a syndicate of illegal arms. Huge recovery of weapons has been effected from him and co-accused. The allegations are very serious in nature. The bail application of the accused has been dismissed five times by the Ld. Sessions Courts as reported by the IO considering the severity of the offence. Releasing such an accused on interim bail, may create law and order situation. Moreover, the bail application of co-accused Santosh has also been dismissed on the same grounds by this Court vide order dated 10.05.2021. Considering the facts and circumstances of the case, I am not inclined to grant bail to the present applicant/accused at this stage. Present bail application is, accordingly, dismissed.

A copy of this order be given dasti and a copy of this order be also sent to the Jail Superintendent concerned for information.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)**  
**CMM (East), KKD, Delhi/28.05.2021**

**FIR No. 015041/2020**  
**State Vs. Rohit @ Lala S/o Chob Singh**  
**PS Pandav Nagar**  
**U/s 379/411 IPC.**

**Application No. 13**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Sh. S.K. Gaur, Ld. LAC for the applicant/accused.

This is an application, moved on behalf of the applicant/accused, seeking release of the applicant/accused on personal bond.

It has been reported by the IO that the address of the applicant/accused is incorrect and no house with the said house number provided by the applicant/accused, exists in the locality.

Under these circumstances, application of the applicant/accused for release on personal bond stands dismissed as it will not be possible for the Court to trace the applicant/accused once he is released on his personal bond, if he fails to appear in court. Application is disposed off. However, the applicant/accused shall be at liberty to move fresh application as and when he provides his correct, present residential address.

Original application and vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)**  
**CMM (East), KKD, Delhi/28.05.2021**

**FIR No. 0207/2021**

**Application No. 14**

**PS Kalyanpri**

**State Vs. Manish**

**U/s 420/188/34 IPC & 3/7 of E. C. Act, 1955 & 3 of E.D. Act, 1987.**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

Counsel for the applicant/accused has sought an adjournment for 02.06.2021 and has also requested for supply of copy of reply filed by the IO in the present matter.

Let the copy of reply be supplied to counsel for the applicant/accused at the earliest.

Be put up on 02.06.2021 for disposal of the present application.

Original application along with vakalatnama be filed upon resumption of normal functioning of the courts.

**(Atul Krishna Agrawal)**  
**CMM (East), KKD, Delhi/28.05.2021**

**FIR No. 107/2021**  
**PS Pandav Nagar**  
**State Vs. Himanshu Jaiswal**  
**U/s 356/379/34 IPC.**

**Application No. 15**

28.05.2021

Due to corona pandemic outbreak and in view of Office Order No. 6/R/RG/DHC/2021 dated 14.05.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App, from the Camp Office-cum-residence of the undersigned.

Pr. Ld. APP for the State.

Present matter is taken up in view of the report received from the Jail Superintendent, Mandoli, Delhi.

None for the applicant/accused.

Release warrant of the applicant/accused Himanshu Jaiswal returned with report of the Jail Superintendent that present applicant/accused is not in JC in the present case FIR.

From the Court record, it transpires that that the applicant/accused was granted bail by this Court vide order dated 11.05.2021. Pursuant to said order, release warrant of the applicant/accused was sent by the Duty MM concerned upon furnishing of bond by the applicant/accused.

In view of the report of Jail Superintendent, Mandoli, Delhi, let reply be called from the IO concerned for 29.05.2021 regarding status of accused. IO shall also remain present through VC.

**(Atul Krishna Agrawal)**  
**CMM (East), KKD, Delhi/28.05.2021**